

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Allocation of Litigation work of the Jammu and Kashmir Services Selection Board.

Government Order No. 838-JK(LD) OF 2024.
Dated. 11- 01- 2024.

In partial modification of Government Order No. 13132-JK(LD) of 2023 dated 25-09-2023, it is hereby ordered that the Litigation work of Jammu and Kashmir Services Selection Board in the Jammu wing of Hon'ble High Court of Jammu and Kashmir and Ladakh shall be dealt with by Mr. Amit Gupta Additional Advocate General in addition to his own assignments.

The aforesaid allocation is subject to the satisfactory performance of the Law Officer which shall be reviewed periodically.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 11-01-2024.

No. Law-Jud/153/2021-10.

Copy to the:

1. Learned Advocate General, J&K, Jammu.
2. Commissioner Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
4. Director Archives, Archaeology and Museums, J&K.
5. Secretary, Jammu and Kashmir Services Selection Board.
6. Director Litigation Jammu.
7. Mr. Amit Gupta Additional Advocate General
8. All Officers of Department of Law, Justice and P.A.
9. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. I/C Website.
11. Government Order File.
12. Concerned File.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
11-01-24
Uhaled
11-01-2024